## CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

ORIGINAL APPLICATION NO.: 557/97.

Dated this Friday, the 29th day of August, 1997.

CORAM : HON'BLE SHRI B. S. HEGDE, MEMBER (J).

HON'BLE SHRI P. P. SRIVASTAVA, MEMBER (A).

Chanda Pillai M.P.,
Senior Clerk,
AEN (Works) Office,
Kalyan, under D.R.M. (W),
Mumbai C.S.T.
(By Advocate Shri K.B. Talreja)

Applicant

## **VERSUS**

- 1. The Union Of India through the General Manager, Central Railway, Mumbai C.S.T.
- The Divisional Railway Manager, Central Railway, Mumbai C.S.T.

Respondents.

## : ORAL ORDER :

PER.: SHRI B.S. HEGDE, MEMBER (J)

In this O.A., the applicant is challenging the Charge-Memo dated 26.11.1996. He seeks direction to the respondents that the enquiry conducted by them may be set aside and quashed, since the same is violative of rules of natural justice. The Learned Counsel for the applicant states that the enquiry is still not complete.

In the circumstances, the Tribunal cannot interfere at this stage. In case of any delay in the completion of the enquiry proceedings, the applicant is at liberty to put it before the Competent Authority. The O.A. is, therefore, dismissed as premature with no order as to costs.

(P.P. SELVESTAXA)

(B.S. HEGDE)
MEMBER (J).